

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 228 OF 2004

Applicant/s Y.C. Srivastava Respdt/s. U.O.R. Ram

Advocate for Applicant/s B. Tiwari Advocate for Respondent/s K. P. Singh

Notes of the Registry	Orders of the Tribunal	Sheet No.
	<p>06.12.2010 Hon'ble Dr. K.B.S. Rajan, J.M. Hon'ble Mr. D.C. Lakha, A.M.</p> <p>Sri K.P. Singh, counsel for the respondents is present.</p> <p>As per Shri K.P. Singh, counsel for the respondents the applicant is died and no substitution application has been filed so far. The OA is abetted and accordingly dismissed. However, Liberty is granted to the legal heir to file an appropriate application for revival of this OA, if so desires.</p> <p> AM</p> <p> J.M.</p> <p>RKM/</p>	

Contd. On Sheet No. _____